

ices and unfair trade practices which cause loss or damage, made by consumers, registered voluntary consumer organisations etc.

Petro-Chemical Industries in Kerala

6668. SHRI. KODIKUNNIL SURESH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up some Petro-Chemical Industries by utilising the products from Cochin Refineries Limited;

(b) if so, the details of the down-stream industries so proposed;

(c) the places in the country where such industries are proposed to be set up particularly in Kerala, and

(d) when these are proposed to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS: (DR. CHINTA MOHAN) : (a) to (d). Proposals that were recently received from public sector undertaking for setting up/expanding petrochemical industries by utilising the products from Cochin Refineries Ltd. are:-

(1) M/s. Balmer Lawrie and Company Ltd. are setting up a 5000 TPA Polybutene plant at Cochin at an approximate cost of Rs.18.46 crores.

(2) M/s. Balmer Lawrie and Company has also applied for issue of licence for the

manufacture of propylene Trimer/Tetramer at Cochin.

(3) A proposal has also been received from Cochin refineries Ltd. for expansion of benzene production capacity from 87,200 MT per annum to above 2,10,000 MTA at an estimated cost of Rs.291.3 crores.

Decision on these proposals are taken on Techno-economic considerations, availability of Plan Funds and investment approval.

[Translation]

Beneficiaries Under I.R.D.P.

6669. SHRI. RAM TAHAL CH- OUDHARY: Will the PRIME MINISTER be pleased to state the number of beneficiaries living in tribal and drought prone areas who get fifty per cent subsidy from Government under Integrated Rural Development Programme in 1990-91. State-wise, and also in Ranchi district in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL) : Under Integrated Rural Development Programme (IRDP) only Scheduled Castes and Scheduled Tribes were entitled for 50% subsidy during 1990-91, irrespective whether they lived in tribal or Drought Prone Area Programme (DPAP) or any other area.

A statement showing the number of Scheduled Caste and Scheduled tribe beneficiaries state-wise and in Ranchi district is attached.

STATEMENT

Statement showing number of Scheduled Caste and Scheduled Tribe beneficiaries assisted under Integrated Rural Development Programme

Number of beneficiaries assisted under IRDP with 50% subsidy during 1990-91

Sl. No.	State/UT	Scheduled Castes		Scheduled Tribes
		3	4	4
1.	Andhra Pradesh	101350		31485
2.	Arunachal Pradesh	Nil		8423
3.	Assam	5227		11263
4.	Bihar	131803		67315
5.	Goa	20		Nil
6.	Gujarat	10922		27549
7.	Haryana	14551		Nil
8.	Himachal Pradesh	8066		1691
9.	Jammu & Kashmir	2225		Nil
10.	Karnataka	41276		4249

Sl. No.	State/UT	Number of beneficiaries assisted under IRDP with 50% subsidy during 1990-91			
		Scheduled Castes	Scheduled Tribes		
1	2	3	4		
11.	Kerala	27860	2478		
12.	Madhya Pradesh	79597	116367		
13.	Maharashtra	57889	37921		
14.	Manipur	72	2227		
15.	Meghalaya	3	3131		
16.	Mizoram	Nil	3366		
17.	Nagaland	Nil	4429		
18.	Orissa	36541	48287		
19.	Punjab	18198	Nil		
20.	Rajasthan	40674	27773		
21.	Sikkim	86	402		

Sl. No.	State/UT	Number of beneficiaries assisted under IRDP with 50% subsidy during 1990-91			
		Scheduled Castes	Scheduled Tribes		
1	2	3	4		
22.	Tamil Nadu	88846	3611		
23.	Tripura	1727	4112		
24.	Uttar Pradesh	272106	3123		
25.	West Bengal	82237	13336		
26.	A & N Islands	Nil	396		
27.	Chandigarh	Nil	Nil		
28.	D & N Haveli	7	299		
29.	Delhi	600	Nil		
30.	Daman & Diu	12	131		

Sl. No.	State/UT	Number of beneficiaries assisted under IRDP with 50% subsidy during 1990-91	
		Scheduled Castes	Scheduled Tribes
1	2	3	4
31.	Lakshadweep	Nil	139
32.	Pondicherry	637	Nil
	Total	1022531	423504
	Ranchi District	2101	10561